

DIVISION BENCH  
COURT - II

**O-215**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/314(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> DECEMBER, 2022, 02:00 P.M**

IN THE MATTER OF	REGISTRAR OF COMPANIES BIHAR VS LIGHTSTONE REALTECH PRIVATE LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

**Counsel/Authorised Representative appeared physically/through video conference:**

For petitioner : Mr Sushil Kumar Mishra, Adv.

**ORDER**

1. Ld. Counsel for the petitioner present. None for the respondent present.
2. Ld. Counsel appearing for the RoC, Bihar seeks leave to serve respondent by publication. Leave is granted. Let the publication be made as per rule 35 of the NCLT Rules, 2016 in two leading newspapers, one in English and one in Vernacular, having wide circulation where the registered office of the Corporate Debtor is located within two weeks from today. Affidavit of service shall be filed before the next date of hearing.
3. Post this matter on **20/01/2023**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**